

1	2	3	4
6.	M/s. Andhra Pradesh State Electricity Board	Power generation	Talcher
7.	M/s. Indian Aluminium Company Ltd.	Power generation	Ib valley
8.	M/s. Development Consultants Ltd.	Power generation	Rajmahal
9.	M/s. Associated Cement Co. Ltd.	Power generation	Wardha
10.	M/s. HOKI	Power generation	Talcher
11.	M/s. Samlaj Power Private Ltd.	Power generation	Ib valley
12.	M/s. Jindal Strips Ltd.	Sponge Iron	Hasdeo-Anand
13.	M/s. Prakash Industries Ltd.	Sponge Iron	Hasdeo-Anand
14.	M/s. Biraja Technic Services Ltd.	Pig Iron	North Karanpura

In addition a few organisations have shown interest in development of coal mines in joint sector with Coal India Limited. The names of these organisations are given below:

1. Joy Manufacturing Company.
2. International Long wall (India) Ltd.
3. White Industries Australia Ltd.
4. BHP-Minerals International Inc. Corporation.
5. Indo-gulf Fertilizers & Chemicals Ltd.
6. HINDALCO Industries Ltd.
7. MM Bhagat & Company.
8. Blackhill Minerals Pty. Ltd.
9. Eastern Minerals & Trading agency.
10. CESSC Ltd.

(c) The proposals for Captive mining in identified blocks will be subject to the normal legal provisions governing coalmining in the country.

(d) The Captive mining blocks already allocated contain non coking coal which is generally of the Grades 'D', 'E' or 'F'.

(e) The year-wise production of coal by Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) are as follows:—

Year	Coal Production (in million tonnes)	
	CIL	SCCL
1991-92	204.16	20.58
1992-93	211.22	22.51
1993-94	216.10	25.21

The coal production targets for the current year in respect of CIL and SCCL have been fixed at 223.00 m.t. and 25.60 m.t. respectively.

Foreign companies in co?.. seCor

729. SHRI SURESH KALMADI
SHRI ANANT RAM JAISWAL :
SHRI SATYA PRAKASH MALAVIYA
: SHRI JALALUDIN ANSARI :
SHRI GAYA SINGH : SHRI DIGVIJAY
SINGH:

Will the Minister of COAL be pleased to state :

(a) whether it is a fact that Government are contemplating 'to offer equal or majority stake to foreign

companies in coal mine sector in the country ; and

(b) if so, what are the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) There is at present no proposal to offer any equity participation to foreign companies, in the existing coal companies in the public sector.

(b) Does not arise.

Wheat Exports to Gulf by STC

730. SHRI CHATURANAN MISHRA : Will the Minister of COMMERCE be pleased to state ;

(a) whether Government's attention has been drawn to the newsitem in the Economic Times dated 21st November, 1994, captioned "STC takes up wheat exports to Gulf and FIEO affairs ";

(b) if so, what are the details in this regard ;

(c) a list of Government officials who are members of the Managing Committee and the record of their attendance during the past three years, the list of past Presidents who attended the Managing Committee Meetings as Special Invitees during the past three years in spite of a provision in the Articles of Association against such Special Invitees may be given ; and

(d) the full statement giving the facts of the matter and what remedial steps Government are taking to make this Apex Organisation effective in export promotion work?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE) : (a) and (b) Yes, Sir. STC has finalised an export contract on 22-11-1994 with a buyer in Dubai for export of 50,000 Mts. of Indian wheat (FAQ). This quantity is firm subject to quality approval by buyer on arrival of the first shipment of

5,000—10,000 Mts. in Dubai and buyer's confirmation in writing to the seller for the shipment of the balance quantity within five working days on arrival of the first shipment. In addition, STC has also contracted a further quantity of 1 lakh MTs (optional) on mutually agreed terms. The additional quantity is subject to availability of quota from APEDA/stocks from FCI. The shipments are to be effected during December, 1994 upto March, 1995.

In regard to FIEO Affairs, a meeting of the Managing Committee of FIEO was held in Bombay on 16-11-1994 to transact the usual business. The acting President, FIEO had been directed to abide by the relevant provisions of the* FIEO Rules & Regulations regarding invitation to past Presidents^ in the meetings of the Managing Committee. However, since the invitations had already been sent to all the past-Presidents to attend the meeting of the Managing Committee on 16-11-1994 as special invitees, it was agreed that the same need not be withdrawn. On being handed over a copy of the letter signed by the FIEO Officers and Staff Association to the President, FIEO by Shri Ashok Kumar Gupta, a special invitee the President, FIEO assured him to take appropriate steps to avoid such recurrence in future.

(c) A list of government officials who were members of the managing committee as well as a list of Government officials and past Presidents who attended the meeting of the Managing Committee as special invitees during the last three years are enclosed at statement I and II. (See below) :

(d) FIEO is an autonomous body registered under the Societies Registration Act, 1860 and it manages its own affairs with the approval of the Managing Committee. However, MOC closely inter-acts with